

ITEM NO.25

COURT NO.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) Nos.26185-26228/2018

(Arising out of impugned final judgment and order dated 04-08-2018 in WP(C) No.8125/2016, 04-08-2018 in WP(C) No.12088/2016 04-08-2018 in WP(C) No.2658/2017, 04-08-2018 in WP(C) No.3360/2017, 04-08-2018 in WP(C) No.3385/2017, 04-08-2018 in WP(C) No.3684/2017, 04-08-2018 in WP(C) No.3792/2017, 04-08-2018 in WP(C) No.3987/2017, 04-08-2018 in WP(C) No.4007/2017, 04-08-2018 in WP(C) No.4080/2017, 04-08-2018 in WP(C) No.4102/2017, 04-08-2018 in WP(C) No.4103/2017, 04-08-2018 in WP(C) No.4106/2017, 04-08-2018 in WP(C) No.4446/2017, 04-08-2018 in WP(C) No.4493/2017, 04-08-2018 in WP(C) No.4867/2017, 04-08-2018 in WP(C) No.4934/2017, 04-08-2018 in WP(C) No.4998/2017, 04-08-2018 in WP(C) No.5013/2017, 04-08-2018 in WP(C) No.5026/2017, 04-08-2018 in WP(C) No.5199/2017, 04-08-2018 in WP(C) No.5200/2017, 04-08-2018 in WP(C) No.5214/2017, 04-08-2018 in WP(C) No.5217/2017, 04-08-2018 in WP(C) No.5218/2017, 04-08-2018 in WP(C) No.5753/2017, 04-08-2018 in WP(C) No.5779/2017, 04-08-2018 in WP(C) No.5933/2017, 04-08-2018 in WP(C) No.6078/2017, 04-08-2018 in WP(C) No.6155/2017, 04-08-2018 in WP(C) No.6794/2017, 04-08-2018 in WP(C) No.6815/2017, 04-08-2018 in WP(C) No.6841/2017, 04-08-2018 in WP(C) No.6990/2017, 04-08-2018 in WP(C) No.7012/2017, 04-08-2018 in WP(C) No.7141/2017, 04-08-2018 in WP(C) No.7760/2017, 04-08-2018 in WP(C) No.8229/2017, 04-08-2018 in WP(C) No.8622/2017, 04-08-2018 in WP(C) No.9099/2017, 04-08-2018 in WP(C) No.9187/2017, 04-08-2018 in WP(C) No.9221/2017, 04-08-2018 in WP(C) No.9446/2017, 04-08-2018 in WP(C) No.7495/2017 passed by the High Court Of Delhi At New Delhi)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI Petitioner(s)

VERSUS

FLT LT. RAJAN DHALL CHARITABLE TRUST & ORS. Respondent(s)

Date : 20-08-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Dushyant Dave, Sr. Adv.
Mr. Chirag M. Shroff, AOR
Ms. Mahima C. Shroff, Adv.
Mr. Akshay Sharma, Adv.

For Respondent(s) Mr. Dhruv Mehta, Sr. Adv.
Mr. Vipin Singhanian, Adv.
Ms. Shivangini Gupta, Adv.
Ms. Anupama Dhurve, Adv.
Ms. Manjula Gupta, AOR

Mr. P.V. Surendranath, Sr. Adv.
Ms. Resmitha R. Chandran, AOR

Mr. Kush Chaturvedi, AOR
Mr. Ashish Kothari, Adv.
Mr. Devang Gautam, Adv.

Ms. Nandita Bajpai, Adv.
Ms. Shreya Jad, Adv.
Mr. M. R. Shamshad, AOR

Mr. Harvinder Singh, Adv.
Mr. Ananta Prasad Mishra, Adv.
Mr. Gagan Gupta, AOR

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Mr. Saurabh Yadav, Adv.
Mr. Gaurav Srivastava, Adv.

Mr. Matrugupta Mishra, Adv.
Mr. Omar Waziri, Adv.
Ms. Divya Roy, AOR

Mr. Anand Shankar Jha, AOR
Md. Ali, Adv.
Mr. Arpit Gupta, Adv.

Mr. Prateek Kumar, Adv.
Ms. Ravina Ray, Adv.
Ms. Smrit Nair, Adv.
M/s. Khaitan & Co., AOR

Mr. Abhigya, AOR
Ms. Sunita Yadav, Adv.
Mr. Pradeep Kumar Dubey, Adv.

Mr. K. V. Mohan, AOR

M/s. Corporate Legal Partners, AOR

Mr. Sunil Fernandes, AOR

Mr. Vivek Kishore, AOR

Mr. R. Chandrachud, AOR

Mrs. V. D. Khanna, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

List these matters on 29.08.2019.

**(MUKESH NASA)
COURT MASTER**

**(SUMAN JAIN)
BRANCH OFFICER**